

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 26.2.2016

OA No. 291/00142/2016

Mr. Mahendra Shah, Counsel for the applicant.

Heard.

When the matter came for hearing at the admission stage today, the counsel for applicant, with reference to the points raised in the OA submitted that the applicant was transferred to Jaipur on 31.5.2014 from Punch (J & K) and joined his duties at Jaipur on 11.6.2014. He further submitted that this transfer was on his request because of suicide by his elder son aged 20 years. Now he has been here at Jaipur for just about one year and 8 months i.e. less than 2 years and he has been transferred again to Churu vide order dated 17.2.2016 (Ann.A/1) and stands relieved on 29.2.2016 with reference to the order dated 22.2.2016 (Ann.A/2). Counsel for applicant contended that the applicant still has many family problems and even though he is not station senior-most and there are others at Jaipur with longer stays yet he has been transferred and prays for quashing of Annexure A/1 and A/2.

Considered the aforesaid contentions and perused the records. In view of the reasons and contentions made by the counsel for the applicant, and as the matter relates to transfer, it is deemed appropriate to dispose of this OA at the admission stage itself, without going into the merits of the case, lest it prejudice either side, with certain directions. Accordingly, it is directed that applicant may make a representation regarding his

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Transfer and relieving order(Ann.A/1 and Ann.A/2) to the respondent No.3 i.e. the Joint Director, SIG , Govt. of India, (the competent authority) along with the copy of this order and paper book of the OA within a week from the date of receipt of copy of this order and thereafter the respondent No.3 is directed to decide the same within one month of the receipt of the representation. Till the decision on the representation, the effect and the operation of the order Ann.A/1 and A/2 will remain stayed.

In view of the limited relief being granted, the requirement of issuing the notices to the respondents is dispensed with.

The OA is disposed of accordingly.


(MS.MEENAKSHI HOOJA)
ADMINISTRATIVE MEMBER

Adm/